

Mr. Deputy-Speaker: Order, order. We have to go on to the next business. We have already spent a lot of time on this.

Shri U. M. Trivedi: When will he give the name? *(Interruptions).*

Shri Nanda: There will be no delay.

13.15 hrs.

SEEDS BILL

APPOINTMENT TO SELECT COMMITTEE

Shri S. C. Samanta (Tambluk): I move:

"That Shri Shyam Dhar Mishra be appointed to the Select Committee on the Bill to provide for regulating the quality of certain seeds for safe and for matters connected therewith *vice* Shri Annasahib Shinde resigned."

In this connection, the House would like to know why Mr. Shinde has resigned and why Mr. Shyam Dhar Mishra's name is included. For this purpose, I may refer to the letter which has been addressed to the hon. Speaker by Mr. Shinde. In that letter he has said:

".... according to the internal distribution of work in the Ministry of Food, Agriculture and Community Development, Shri Shyam Dhar Mishra looks after the subjects connected with seeds as Deputy Minister. May I, therefore, kindly request you to accept my resignation as a member of the Select Committee on Seeds Bill and instead put in Shri Shyam Dhar Mishra's name by allowing to move the formal motion in the Lok Sabha."

Mr. Deputy-Speaker: The question is:

"That Shri Shyam Dhar Mishra be appointed to the Select Committee on

the Bill to provide for regulating the quality of certain seeds for sale, and for matters connected therewith *vice* Shri Annasahib Shinde resigned."

The motion was adopted.

Mr. Deputy-Speaker: Mr. Nanda.

Shri Daji (Indore): Before you proceed to the next item, may I ask you this? Yesterday the Speaker assured us that he would get the explanation....

An hon. Member: Tomorrow.

Shri Daji: I am not speaking about the Finance Minister's statement. I am talking about the letter placed day before yesterday by Dr. Lohia. Government was to reply to that. Would it be done today?

Mr. Deputy-Speaker: On Wednesday.

Shri Nambiar (Tiruchirapalli): I have also raised.....

Mr. Deputy-Speaker: Order, order. Mr. Nanda.

13.17 hrs.

DELHI AND HIMACHAL PRADESH (SEPARATION OF JUDICIAL AND EXECUTIVE FUNCTIONS) BILL*

The Minister of Home Affairs (Shri Nanda): I move for leave to introduce a Bill to provide for the separation of judicial and executive functions in the Union Territories of Delhi and Himachal Pradesh.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill to provide for the separation of judicial and executive functions in the Union Territories of Delhi and Himachal Pradesh."

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